

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 84/7/NCLT/AHM/2017


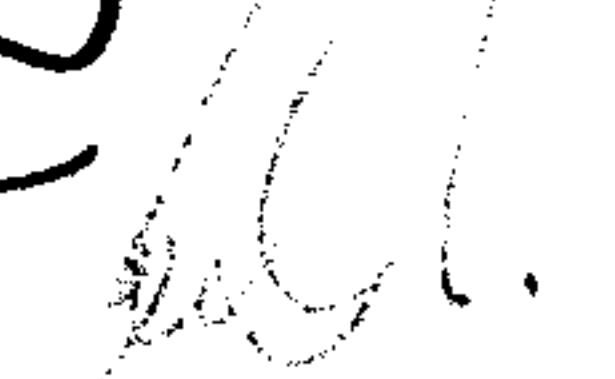
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017**

Name of the Company: Edelweiss Asset Reconstruction Co. Ltd.
V/s.
Kalptaru Alloys Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Baiju Bhagat	Advocate	Financial Creditor.	
2.	Ritesh Patadia	Advocate	Company.	


ORDER

Learned Advocate Mr. Baiju Bhagat present for Applicant/Financial Creditor.
Learned Advocate Mr. Ritesh Patadia present for Respondent.

Respondent counsel requested time till 30.08.2017 to file objections and argue the matter.

Respondent shall file objection on 30.08.2017 serving a copy to the applicant on 29.08.2017 today's evening.

List the matter on 30.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 29th day of August, 2017.